

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 201- IA/763(AHM)2022
ITEM No 202-IA/711(AHM) 2021
In
CP(IB) 342 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..28/02/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
(IA 763 of 2022)
: Mr. Mayur Jugtwat, Adv. a/w. Mr. Nipun Singhvi, Adv.
For the Respondent : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
(IA 711 of 2021)
: Mr. Vikas Mishra, Adv. Mr. Kartik Nagarkatti, Adv.
: Mr. Varun Ahuja, Adv. for R-5
: Mr. Kunal Vaishnav, Adv.
For the Omkara Assets
Reconstruction Pvt. Ltd. : Mr. Tanuj, Adv. & Mr. Ajay Kumar, Adv.

ORDER

IA 763(AHM) 2022 & IA/711(AHM) 2021

Learned Counsel for RP seeks time to file all minutes by way of an affidavit. It is to be filed within a week.

Matter stands adjourned to 22.03.2023.

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)